

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH

TP No.12/397/398/GB/2016 (CP No. 161 of 2013)

And

TA No.31 of 2016 (CA No. 763 of 2013)

TP No. 12/397/398/GB/2016 (cp No. 161 of 2013)

Inder Chand Pincha

- Petitioners

-Versus-

Borgang Tea Co.(P)Ltd.

- Respondents

**PRESENT**

Hon'ble Mr. Justice P K Saikia, Member (J)

**Date of Order 20.03.2017**


Name of the Company	
Under Section	397/398

Sl. No.	Name & Designation of Authorized Representative.(in Capital Letters).	Appearing on behalf of	Signature with date
---------	---	------------------------	---------------------

**ORDER**

**Mr. Ashok Pincha**, appears on behalf of the petitioners. **Mr. Naman Pincha**, respondent No.8 appears for self and on behalf of the respondent Nos. 1, 5 to 9 and 18. On the last occasion, I had heard argument advanced from the side of the petitioners.

Today, **Mr. R.R.Sen**, learned counsel, advanced his argument today on behalf of the respondent Nos 1 and 4 to 9. The respondents side has furnished a synopsis of written argument, copy of which has also been furnished to **Mr. Ashok Pincha**. It may be stated here that the argument offered by the parties also cover the argument in respect of **TA No.31 of 2016 (CA No. 763 of 2013)**

 **Mr. Ashok Pincha** has prayed for some time to reply on law points. Prayer is allowed.

As prayed for by the parties, list this matter on 10.04.2017 for offering argument on law points from the side of the petitioners,



Member (Judicial)  
National Company Law Tribunal  
Guwahati Bench

samir